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**IN THE HIGH COURT OF JUDICATURE AT MADRAS**

**DATED: 07.06.2021**

**CORAM :**

**The Hon'ble Mr.SANJIB BANERJEE, THE CHIEF JUSTICE**

**AND**

**The Hon'ble Mr.JUSTICE SENTHILKUMAR RAMAMOORTHY**

**W.P.No.12393 of 2021**

G.Vivekanandan

... Petitioner

-VS-

1.The Chief Secretary,  
State of Tamil Nadu,  
Fort St.George,  
Chennai 600 009

2.The Commissioner of Police,  
Greater Chennai,  
EVR Road,  
Veppery

3.The Director General of Police,  
Mylapore,  
Chennai 600 004

... Respondents

Writ Petition filed under Article 226 of the Constitution of India seeking for a Writ of Mandamus directing the respondents not to circulate any file or seek any orders and disturb the Hon'ble Chief Minister of Tamil Nadu except in extraordinary circumstances, on Sundays (end of the week).

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For Petitioner : Mr.G.Vivekandan  
Party-in-person

For Respondents : Mr.R.Shunmugasundaram,  
Advocate-General  
Assisted by  
Ms.Shabnum Banu,  
Counsel for State

**ORDER**

(Made by The Hon'ble Chief Justice)

This is an utterly ridiculous petition that any reasonable person should have thought many times over before disturbing the Court.

2. The prayer in the petition is to direct the Chief Secretary and other officials not to circulate any file or seek any orders or disturb the Chief Minister, except in extraordinary circumstances on Sundays. It is entirely a matter between the head of a government and the officials as to how files should be placed before the Chief Minister and how the Chief Minister will function. The Court cannot interfere in such matters and it is hoped that such frivolous petitions are destroyed long before they are carried to court in future.

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3. The petitioner will pay costs assessed at Rs.10,000/- (Rupees Ten Thousand only) to the Chief Minister's Relief Fund for use to deal with Covid-19. The petitioner will be restrained from instituting any public interest litigation for a period of a year from today without obtaining previous permission from the relevant Bench.

4. W.P.No.12393 of 2021 is dismissed. Consequently, W.M.P.No.13177 of 2021 is also dismissed.

(S.B., C.J.) (S.K.R., J.)  
07.06.2021

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To

1.The Chief Secretary,  
State of Tamil Nadu,  
Fort St.George, Chennai 600 009

2.The Commissioner of Police,  
Greater Chennai,  
EVR Road, Veppery

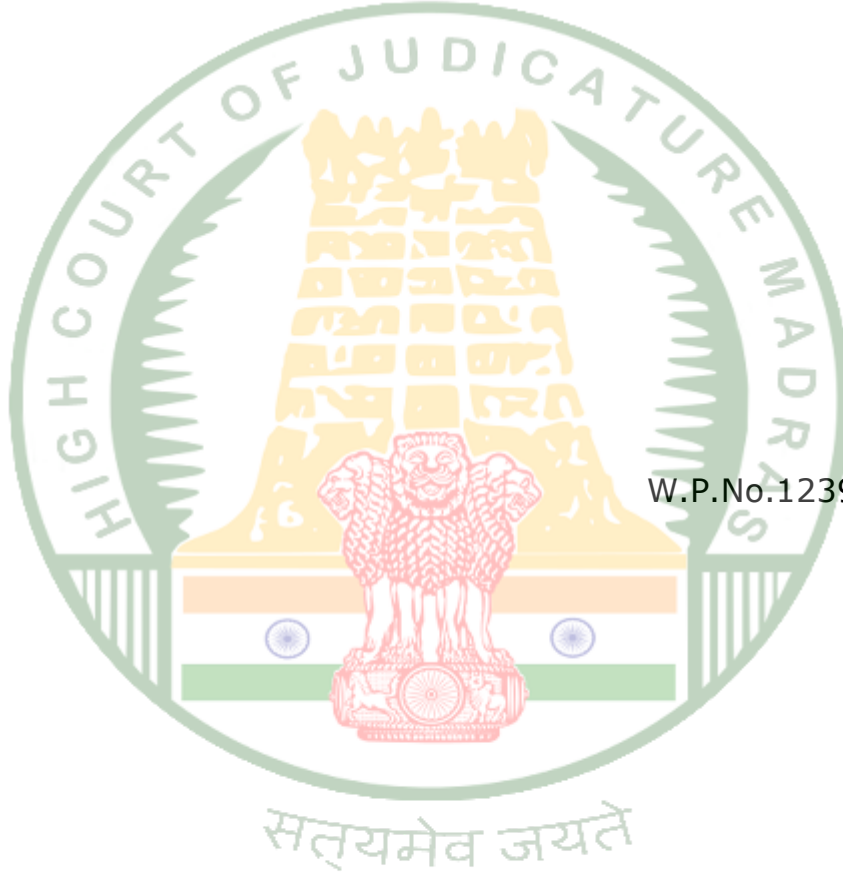
3.The Director General of Police,  
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W.P.No.12393 of 2021

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The Hon'ble Chief Justice  
and  
Senthilkumar Ramamoorthy, J.

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